

**PAPERS LAID ON THE TABLE****NOTIFICATION UNDER THE INDUSTRIES  
(DEVELOPMENT AND REGULATION) ACT,  
1951**

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): Sir, I beg to lay on the Table a copy of the Ministry of Commerce and Industry Notification S.O. No. 3, dated the 2nd January, 1961, issued under section 15 of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-2678/61.]

**THE RUBBER (AMENDMENT) RULES, 1961**

THE DEPUTY MINISTER OF COMMERCE AND INDUSTRY (SHRI SATISH CHANDRA): Sir, I beg to lay on the Table, under sub-section (3) of section 25 of the Rubber Act, 1947, a copy of the Ministry of Commerce and Industry Notification S. O. No. 163, dated the 18th January, 1961, publishing the Rubber (Amendment) Rules, 1961. [Placed in Library. See No. LT-2662/61.]

**NOTIFICATIONS UNDER THE MINES ACT, 1952**

THE DEPUTY MINISTER OF LABOUR AND EMPLOYMENT AND PLANNING (SHRI L. N. MISHRA): Sir, I beg to lay on the Table, under subsection (7) of section 59 of the Mines Act, 1952, a copy each of the following Notifications of the Ministry of Labour and Employment:—

- (i) Notification G. S. R. No. 31, dated the 29th December, 1960, publishing the Mines (Amendment) Rules, 1960.
- (ii) Notification G. S. R. No. 68, dated the 7th January, 1961, publishing the Mines Creche (Amendment) Rules, 1961.

[Placed in Library. See No. LT-2663/61 for (i) and (ii).]

**DECISION ON THE REPORT OF THE  
CENTRAL WAGE BOARD FOR SUGAR  
INDUSTRY**

THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI): Sir, I beg to lay on the Table a copy of the Ministry of Labour and Employment Resolution No. WB. 7(30)/60, dated the 23rd February, 1961, containing Government's decisions on the Report of the Central Wage Board for the Sugar Industry. [Placed in Library. See No. LT-2685/6L]

**PROCLAMATION BY THE PRESIDENT IN  
RELATION TO THE STATE OF ORISSA**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): Sir, I beg to lay on the Table, under clause (3) of article 356 of the Constitution, a copy of the Proclamation issued by the President on the 25th February, 1961, under clause (1) of the said article in relation to the State of Orissa. [Placed in Library. See No. LT-2673/61.]

**ALLOTMENT OF TIME FOR CONSI-  
DERATION OF THE FIRST ANNUAL,  
REPORT OF THE HINDUSTAN SALT  
COMPANY, LIMITED**

MR. CHAIRMAN: I have to inform Members that under rule 153 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted two hours for the consideration of Shri M. P. Bhargava's motion regarding the First Annual Report of the Hindustan Salt Company Limited. Jaipur.

**REFERENCE TO MR. KHRUSH-  
CHEV'S LETTER TO THE PRIME  
MINISTER ON U.N. AFFAIRS**

SHRI BHUPESH GUPTA (West Bengal): May I make this request through you, Sir? There is the report in the Press that the Prime Minister has received a letter from the Soviet Premier about a certain very important matter regarding Mr. Hammars-